

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 15816/2023

(Arising out of impugned final judgment and order dated 22-06-2023
in WA No. 27/2023 passed by the High Court Of Kerala At Ernakulam)

UNIVERSITY GRANTS COMMISSION

Petitioner(s)

VERSUS

PRIYA VARGHESE & ORS.

Respondent(s)

(FOR ADMISSION)

with

SLP (C) No. 16139 of 2023

(for admission and IR and exemption from filing c/c of the impugned
Judgment)

Date : 31-07-2023 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K.V. VISWANATHANFor Petitioner(s) Mr. K. M. Nataraj, ASG
Mr. Manoj Ranjan Sinha, Adv.
Mr. Deepak Sain, Adv.
Ms. Rachna Ranjan, Adv.
Mr. Rameshwar Prasad Goyal, AORMr. P. N. Ravindran, Sr. Adv.
Mr. Atul Shankar Vinod, Adv.
Mr. D. Pillai, Adv.
Mr. Ajay K. Jain, Adv.For Respondent(s) Mr. V. Giri, Sr. Adv.
Mr. Biju P Raman, AOR
Mr. Subhash Chandran K. R., Adv.
Ms. Krishna L. R., Adv.UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable in six weeks.

Appointments already made in pursuance to the impugned order
would be subject to the final outcome of these petitions.(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS(VIRENDER SINGH)
BRANCH OFFICER